Annexure 4

Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: June 30, 2025

	List of unsecured financial creditors (other than financial ceditors belonging to any class of creditors)													
(Amount in ₹)														
		Details of Claim		Details of claim admitted						4				
Sr. No.	Name of Creditor		Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest			% voting share in CoC	Amount of contige nt claim	of any mutual	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Extensive HR Management Private Limited	15-Apr-25	99,282,740	99,282,740	Unsecured Loan	С	0	No	19%	0	0	-	-	Note 4
2	Ritesh Agarwal (1st claim)	14-Apr-25	270,000	_	Unsecured Loan	С	0	Yes	0	0	0	270,000	-	Note 5
3	Ritesh Agarwal (2nd claim)	14-Apr-25	212,035	-	Unsecured Loan	c	0	Yes	0	0	0	212,035	-	Note 5
4	Neha Aggarwal (1st claim)	14-Apr-25	368,661	-	Unsecured Loan	С	0	Yes	0	0	0	368,661	-	Note 5
5	Neha Aggarwal (2nd claim)	14-Apr-25	250,000	-	Unsecured Loan	c	0	Yes	0	0	0	250,000	-	Note 5
6	Ashish Agarwal	14-Apr-25	280,000	-	Unsecured Loan Unsecured	С	0	Yes	0	0	0	280,000	-	Note 5
7	Padmadevi Surajbhan Agarwal	14-Apr-25	30,000	-	Loan	С	0	Yes	0	0	0	30,000	-	Note 5
8	Surajbhan Agarwal	14-Apr-25	45,000	-	Loan Unsecured	C	0	Yes	0	0	0	45,000	-	Note 5
9	Surajbhan Agarwal (HUF)	14-Apr-25	70,000	-	Loan	C	0	Yes	0	0	0	70,000	-	Note 5
10	Jaiprakash Agarwal	14-Apr-25	50,000	-	Unsecured Loan	С	0	Yes	0	0	0	50,000	-	Note 5
11	Jaiprakash Agarwal (HUF)	14-Apr-25	70,000	-	Unsecured Loan	С	0	Yes	0	0	0	70,000	-	Note 5
12	Santoshdevi Agarwal	14-Apr-25	50,000	-	Unsecured Loan	С	0	Yes	0	0	0	50,000	-	Note 5
13	Shelly Agarwal	15-Apr-25	270,000	_	Unsecured Loan	С	0	Yes	0	0	0	270,000	-	Note 5
14	Bharti Ritesh Agarwal	15-Apr-25	39,149	-	Unsecured Loan	С	0	Yes	0	0	0	39,149	-	Note 5
15	Sudarshan Mettalic	21-Apr-25				С		No	2%			,=		Note 6
L	Total		111992736	109541646	0	C	0	0	21%	0	0	2451090	0	

- Notes:

 1. The above list of creditors reflects claims received by DRP and verified as on June 30, 2025.

 2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.

 3. The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

 4 The unsecured creditor has furnished details of the loan agreement, However, it is noted that the loan agreement has not been notarised

 5. The claim has been filed by the former shareholders and related parties of erstwhile directors, supported only by ledger entries of the Corporate Debtor, with no further proof of claim provided.

 6. The claim has been admitted based on the books of the CD.